# The Coal Mines (Nationalisation) Amendment Ordinance, 1976

THE MINISTER OF STATE IN MINISTRY OF HOME AF. THE FAIRS DEPARTMENT OF PERSON-NEL AND ADMINISTRATIVE RE-FORMS AND DEPARTMENT PARLIAMENTARY AFFAIRS (SHRI OM MEHTA): Sir, I beg to lay on sub-clause Table, under of clause (2) of article 123 of Constitution, a copy (in English and Hindi) of the Coal Mines (Nationalisation) Amendment Ordinance, 1976 (No. 3 of 1976). [Placed in Library. See No. LT-10727/76].

## I. The Tamil Nadu General Clauses (Amendment) Act, 1976

#### II. Election Commission of India Notification

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (DR. V. A. SEYID MUHAMMAD): Sir, I beg to lay on the Table;

- I. A copy (in English and Hindi) of the Tamil Nadu General Clauses (Amendment) Act, 1976, enacted by the President, under sub-section (3) of section 3 of the Tamil Nadu State Legislature (Delegation of Powers) Act, 1976 [Placed in Library. See No. LT-10781/76].
- II. A copy (in English and Hindi) of the Election Commission of India Notification S.O. No. 156(E), dated the 3rd March, 1976 [Placed in Library. See No. LT-10822/76].
- I. Annual Report (1974-75) and Accounts of the Oil and Natural Gas Commission and related papers

## II. The Ministry of Petroleum Notification

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM (SHRI ZIAUR RAHMAN ANSARI): Sir, I beg to lay on the Table:

- I. A copy each (in English and Hindi) of the following papers, under sub-section (3) of section 23 read with sub-section (4) of section 22 of the Oil and Natural Gas Commission Act, 1959:—
  - (i) Fifteenth Annual Report and Accounts of the Oil and Natural Gas Commission for the year 1974-75, together with the Auditors' Report on the Accounts.
  - (ii) Review by Government on the working of the Commission.
- [Placed in Library. For (i) and(ii) See No. LT-10824/76].

II. A copy (in English and Hindi) of the Ministry of Petroleum Notification G.S.R. No. 276(E), dated the 1st April, 1976, under sub-section (6) of section 3 of the Essential Commodities Act, 1955 [Placed in Library. See No. LT-10707/76].

### Reports of the Monopolies and restrictive Trade practices Commission and related papers

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA): Sir, I beg to lay on the Table:

- (i) A copy each of the following Reports of the Monopolies and Restrictive Trade Practices Commission under section 62 of the Monopolies and Restrictive Trade Practices Act, 1969:
  - (a) Report under section 22(3) (b) of the said Act in the case of M/s Rallis India Limited, Bombay, and the Order dated the 9th February, 1976, of the Central Government thereon. [Placed in Library. See No. LT-10770/76].
  - (b) Report under section 22(3)
    (b) of the said Act in the case of M/s Ballarpur Paper and Straw Board Mills Limited, New Delhi, and the Order dated the 28th February, 1976, of the Central Government thereon. [Placed in Library. See No. LT-10770/76].